

W.P.(C) No. 25701 of 2020

04. 16.11.2020

Mr. P. Acharya, Sr. Advocate : for petitioner
Mr. A.K. Parija, Advocate General : for State-opposite parties.
Mr. S. Satpathy, Advocate : for Opp. Party No.3

ORDER

This matter was taken up by Video Conferencing mode.

Heard Mr. P. Acharya, learned Sr. Advocate on behalf of the petitioner.

Issue notice.

Mr. A.K. Parija, learned Advocate General appears on behalf of opposite party Nos. 1, 3 to 7 and 9 to 11.

Mr. S. Satpathy, learned counsel accepts notice for opposite party No.2-Shri Jagannath Temple Managing Committee, Mr. P.K. Mohanty, learned Sr. Counsel accepts notice on behalf of opposite party No. 8-Puri Municipality and Mr. B. Panigrahi, learned counsel accepts notice on behalf of opposite party No.14-Puri Konark Development Authority and they pray for time to file counter affidavit. Learned counsel for the petitioner may serve required number of extra copies of the writ petition on them within three days.

Let notice be issued to opposite party Nos. 12 and 15 to 23 by registered post with A.D., making it returnable within eight weeks, requisites for which shall be filed within three days.

Mr. P. Acharya, learned Sr. Counsel on behalf of the petitioner prays for and is granted time to file rejoinder affidavit.

In view of the above, list this matter on 11.01.2021 with report of service of notice on the aforementioned parties.

A.Dash

(Dr. B.R. Sarangi)
Judge

(Mohammad Rafiq)
Chief Justice